

HIGH COURT OF MADRAS - MADURAI BENCH

SITTING ARRANGEMENT - From 03.08.2015

	HON'BLE JUDGES	SUBJECT
1	R.Sudhakar, J and V.M.Velumani, J	Admissions in WA, CMA and Appeal Suits Admission and Final hearing in WP, STA, Tax Matters, Cont.Petition, Cont.Appeal, Unauthorised Construction & Encroachment matters, DRT & DRAT Matters and WP (Caste/Community Certificates) WA, CMA and AS (from the year 2011) - All Stages
2	S.Nagamuthu, J and V.S.Ravi, J	Admission and Final hearing in HCP and CrI.Appeals WA, CMA and AS - (upto the year 2010) - All Stages
2a	S.Nagamuthu, J	After Division Bench work - Writ Petitions - (Preferably Old Matters)
2b	V.S.Ravi, J	After Division Bench work - Civil Revision Petitions - (Preferably Old Matters)
3	R.Subbiah, J	Writ Petition Admission - Gen.Misc., EB, Land Acq, Local Authority, Tax (Income Tax, Sales Tax & all other Tax matters), Cinema & Co-op Adjourned Admission, Notice of Motion and Final hearing stage cases in the above categories
4	M.Duraiswamy, J	Second Appeal - Admission and Final hearing Misc. Petition in AS and Final hearing of AS
5	T.Raja, J	Writ Petition Admission - MV, MV Tax, Edn, M & M, Industries, Labour, Service, APM, ULC, Prohibition & Excise, Forest, LR, LT, C & CE Adjourned Admisison, Notice of Motion and Final hearing stage cases in the above categories
6	R.Mala, J	CrI.OP (u/s.482 of Cr.P.C) and WP (Cr.P.C) - Admission & Final hearing
7	P.Devadass, J	CRP, CMA, CMSA, Tr.CMP and Company Appeals - Admission & Final hearing
8	S.Vimala, J	CrI.Appeal & CrI.Revision - Admission & Final hearing Admission & Final hearing in CBI & Prevention of Corruption Act Cases (CrI.A, CrI.RC, CrI.OP (u/s.482 of Cr.P.C) & WP (Cr.P.C))
9	K.Kalyanasundaram, J	CrI.OP - Bail & Anticipatory Bail

Note:

- Oldest cases in the respective categories are to be directed to be listed chronologically every Wednesday apart from listing fresh admission cases and extension of stay cases
- Cases relating to Senior Citizens, Crime against Women, Person with Disability, Children, Juvenile and Prevention of Corruption Act Cases shall be taken up on priority basis
- Cases in which proceedings before the Lower Courts have been stayed and Cases Remanded from the Hon'ble Supreme Court shall be given preference.

//BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//